

OA No. 37/2008
Date of Order: 12.01.2009

Learned counsel Mr. Kuldeep Mathur, for the applicants and Mr. Salil Trivedi, for respondent Nos. 1 to 5, are present.

The applicants had approached this Tribunal against inaction of respondents in paying them terminal benefit, even though they had submitted the succession certificate of the competent Court in accordance with the directions given by the Railway Authorities.

Learned counsel for the applicants further states that during the pendency of this O.A., the terminal benefits have been paid to the applicants after deducting certain amount on account of retention of quarter beyond the permissible period.

Learned counsel for the applicant further states that it would be appropriate to bring a 'fresh' O.A. laying down proper grounds rather than amending the present O.A. He seeks permission to withdraw this O.A. subject to granting of above liberty.

We have heard learned counsels for the parties.

The O.A. is permitted to be withdrawn subject to the liberty as sought by the learned counsel for the applicants.

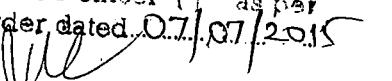
~~Dismissed~~ The O.A. is accordingly dismissed as above. No order as to costs.


[Shankar Prasad]
Member (A.)

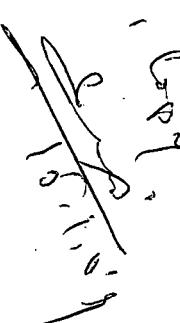

[N.D. Raghavan]
Vice Chairman

nlk

Part II and III destroyed
in my presence on 7/7/2015
under the supervision of
section officer () as per
order dated 07/07/2015


Section officer (Recd.)

Rep M/sd
m/21-09
S/21-09


P
R/C
S/21-09
19-1-09
for - K. matru
Ahu